

(b) the number of cases of communal violence came to light in last one year and the action taken against those involved in them; and

(c) whether Government is planning to start National Communal Harmony Award again for better social atmosphere and whether Ministry has any blue print to make this institution strong?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU) : (a) The National Foundation for Communal Harmony (NFCH) is an Autonomous Organisation which is self reliant and manages its activities from its own sources, including donations. No grant/budgetary support is allocated to NFCH on annual/regular basis for carrying out its projects/activities. The Foundation has reported that they have no proposal to request for economic assistance from the Ministry of Home Affairs.

(b) "Public Order" and "Police" appear at entry no. 1 and 2 of State List of Seventh Schedule of the Constitution of India and the primary responsibility to maintain Public Order and Peace including registration, investigation and prosecution of cases of communal violence rests with State Governments. Communal incidents in the country are under constant watch of law enforcement agencies and requisite action is taken, wherever necessary. The responsibility of maintaining relevant data in this regard rest primarily with the respective State Governments.

(c) The National Communal Harmony Awards, instituted by the National Foundation for Communal Harmony under The National Communal harmony Award Rules, 1995, have been continuing since their inception. The Awards are given for outstanding contribution towards promotion of communal harmony and/or national integration over a sufficiently long period of time.

The NFCH has been carrying out its activities in an efficient manner and no changes in its constitution are being considered at present.

Implementation of Criminal Laws (Amendment) Act, 2013

1194. SHRI AVINASH PANDE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the status of the implementation of the Criminal Laws (Amendment) Act, 2013; and

(b) the State-wise break-up of cases registered since its enactment under the new IPC offences created therein?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) 'Police' and 'Public Order' are State subjects as per the Seventh Schedule to the Constitution of India and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime lies with the State Governments/ Union Territory Administrations.

(b) The State /Union Territory-wise break up of cases reported under the newly enacted sections of Indian Penal Code during years 2014 and 2015, as available with the National Crime Records Bureau, are enclosed as Statement-I and Statement-II.

Statement-I

State/UT-wise cases reported under Acid attack (section 326 A IPC), Attempt to Acid Attack (Section 326 B IPC), Assault on women with intent to outrage her Modesty (Section 354 IPC), Sexual Harassment (Section 354 A IPC), Assault on women with intent to Disrobe (Section 354B IPC), Voyeurism (Section 354C IPC), Stalking (Section 354D IPC) and Human Trafficking (Section 370 & 370A IPC) during 2014

Sl. No.	State/UT	Acid attack (section 326 A IPC)	Attempt to Acid Attack (Section 326 B IPC)	Assault on women with intent to outrage her Modesty (Section 354 IPC)	Sexual Harassment (Section 354 A IPC)	Assault on women with intent to Disrobe (Section 354B IPC)	Voyeurism (Section 354C IPC)	Stalking (Section 354D IPC)	Others	Human Trafficking (Section 370 & 370 A IPC)
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	5	3	4547	1072	334	71	504	2566	2
2.	Arunachal Pradesh	0	0	121	21	0	6	1	93	0
3.	Assam	0	0	3099	458	399	0	0	2242	68
4.	Bihar	4	0	572	271	61	4	7	229	44
5.	Chhattisgarh	1	0	2122	649	76	9	72	1316	43

6.	Goa	0	0	202	50	7	11	25	109	14
7.	Gujarat	6	4	1352	405	51	7	62	827	3
8.	Haryana	12	3	1688	599	229	26	284	550	9
9.	Himachal Pradesh	1	0	538	159	18	3	62	296	1
10.	Jammu and Kashmir	2	0	1421	242	123	0	1	1055	0
11.	Jharkhand	2	3	440	114	65	0	5	256	150
12.	Karnataka	3	2	5263	253	163	8	64	4775	18
13.	Kerala	4	0	4367	980	398	18	37	2934	11
14.	Madhya Pradesh	14	2	9609	3163	132	86	401	5827	50
15.	Maharashtra	5	2	10001	4052	309	105	797	4738	108
16.	Manipur	0	0	98	5	4	0	2	87	3
17.	Meghalaya	0	0	105	0	10	1	4	90	0
18.	Mizoram	0	0	97	53	12	2	6	24	0
19.	Nagaland	0	0	16	5	5	0	1	5	3
20.	Odisha	9	3	5543	802	1142	28	134	3437	42
21.	Punjab	15	2	1113	344	41	48	48	632	1
22.	Rajasthan	6	0	5999	727	235	23	88	4926	14
23.	Sikkim	2	0	34	14	1	0	2	17	0

1	2	3	4	5	6	7	8	9	10	11
24.	Tamil Nadu	6	0	1102	46	71	1	1	983	0
25.	Telangana	1	0	3188	620	176	45	426	1921	60
26.	Tripura	4	0	492	82	184	1	8	217	0
27.	Uttar Pradesh	42	13	8605	4435	1066	75	835	2194	4
28.	Uttarakhand	0	0	343	22	24	1	7	289	4
29.	West Bengal	39	4	5670	1045	687	57	259	3622	55
TOTAL STATES		183	41	77747	20688	6023	636	4143	46257	707
30.	A & N Islands	0	0	41	18	1	1	4	17	0
31.	Chandigarh	0	0	87	31	3	2	10	41	0
32.	D & N Haveli	0	0	2	0	0	0	0	2	0
33.	Daman and Diu	0	0	3	3	0	0	0	0	0
34.	Delhi UT	20	11	4322	1186	379	34	541	2182	13
35.	Lakshadweep	0	0	1	0	0	0	0	1	0
36.	Puducherry	0	0	32	12	6	1	1	12	0
TOTAL UTs		20	11	4488	1250	389	38	556	2255	13
TOTAL (ALL INDIA)		203	52	82235	21938	6412	674	4699	48512	720

Source: Crime in India

Statement-II

State/UT-wise cases registered under assault on women with intent to outrage her modesty (section 354 IPC) and acid attack (section 326A IPC) during 2015 (Provisional)

Sl. No.	States/UTs	Assault on women with intent to outrage her modesty (section 354 IPC)	Acid Attack (section 326A IPC)	Figures are upto the month of
1	2	3	4	5
1.	Andhra Pradesh	3469	12	September
2.	Arunachal Pradesh	78	0	September
3.	Assam	1409	0	June
4.	Bihar	792	2	August
5.	Chhattisgarh	846	0	June
6.	Goa	143	0	October
7.	Gujarat	961	7	September
8.	Haryana	1315	3	August
9.	Himachal Pradesh	359	1	September
10.	Jammu and Kashmir	749	0	upto August except Jan to March
11.	Jharkhand	265	0	August except July
12.	Karnataka	3583	0	September
13.	Kerala	2739	2	August
14.	Madhya Pradesh	5898	3	August
15.	Maharashtra	8906	1	September
16.	Manipur	68	0	September
17.	Meghalaya	67	0	August
18.	Mizoram	57	0	September
19.	Nagaland	0	0	September

1	2	3	4	5
20.	Odisha	2901	2	July except May
21.	Punjab	468	0	May
22.	Rajasthan	1964	1	May
23.	Sikkim	27	0	September
24.	Tamil Nadu	840	2	September
25.	Telangana	2851	0	September
26.	Tripura	218	0	August
27.	Uttar Pradesh	5183	18	August
28.	Uttarakhand	242	0	September
29.	West Bengal	NR	NR	
TOTAL STATES		46398	54	
30.	A & N Islands	41	0	September
31.	Chandigarh	62	0	October
32.	D&N Haveli	4	0	September
33.	Daman and Diu	3	0	July
34.	Delhi UT	3161	11	August
35.	Lakshadweep	4	0	September
36.	Puducherry	9	0	September except August
TOTAL UTs		3284	11	
TOTAL (ALL INDIA)		49682	65	

NR : Implies data not received.

Note: Data is provisional.

Source: Monthly Crime Statistics.

Special fund to help victims of rape, acid attack and human trafficking

†1195. SHRI LAL SINH VADODIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is considering to set up a special fund in order to help the victims of rape, acid attack and human trafficking;

† Original notice of the question was received in Hindi.